

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-512

IB-2978/ND/2019

IA-10/2024, IA/2051/2023, IA-4483/2023, IA-4846/2023

IN THE MATTER OF:

Mohan Lal Dhakad

.....Applicant

Vs.

B N G Global India Ltd.

.....Respondent

SECTION

U/s 7 IBC Liq

Order delivered on 22.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :
For the Respondent : IA-4846/2023 - Adv Hrithik Goyal and Adv LR Goyal
for Respondent No. 2 Axis Bank.
For the RP : Adv N Raja Singh Adv., Misbahul Haque Adv

ORDER

IA-4846/2023:-

Ld. RP in person is present. Ld. Counsel for the Axis Bank is present and submitted that they have filed their reply. However, their reply is not reflected on the e-portal. Ld. Counsel may approach the Registry and cure the defects, if any, so that the same is reflected on the e-portal. List this application on **02.09.2024.**

IA/2051/2023:-

Ld. Applicant/RP in person is present. None appears on behalf of Respondents. The Respondents are set ex-parte. List this application for consideration on **02.09.2024.**

IA-4483/2023:-

This is an application filed under Section 19(2) read with Section 60(5) of the IBC seeking certain directions to the Respondent including following:-

(d). Direct the Respondent to furnish the necessary information relating to the seized/attached properties or any other assets held by the Corporate Debtor to the Applicant.

Heard Ld. Resolution Professional in person. Let notice be issued to the Respondents for filing their response so far as it relates to prayer D of the application. Notice be issued by all modes and proof of service be filed. List this application on **02.09.2024**.

List other IAs on **02.09.2024**.

Sd/-

(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-

(MAHENDRA KHANDELWAL)
MEMBER (J)